

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4078 of 2021

Sonu Kumar @ Chhotu Yadav ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Lalit Yadav, Advocate

For the State : Mrs. Anuradha Sahay, A.P.P.

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Order No. 02

Dated 17<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Deoghar (Town) P.S. Case No. 168 of 2020.

It has been alleged that the accused persons had made firing on the shutter of the house of the informant.

Although the petitioner has got several criminal antecedents, but the allegations in the present case appear to be general and omnibus in nature. The petitioner is in custody since 15.01.2021.

Regard being had to above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Deoghar in connection with Deoghar (Town) P.S. Case No. 168 of 2020.

(RONGON MUKHOPADHYAY,J.)